

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/3340 /A.

From :- Shri Gautam Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Akami,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, nd 22 September, 2020.

Sub:- Commuted Leave.

Ref:- Your note dated 09.09.2020.

Sir,

With reference to the above, I am directed to inform you that, the prayer for Commuted Leave of Smti Duvelu Vero, the District & Sessions Judge, Wokha and also holding additional charge of Principal District & Sessions Judge, Mokokchung, for a period of 30 (thirty) days w.e.f. 28.09.2020 to 27.10.2020, has been granted, subject to submission of proper medical documents. Shri Victo Sema, Principal District & Sessions Judge, Tuensang has been allowed to hold additional charge of the Court and office of the Principal District & Sessions Judge, Mokokchung in addition to his normal duties. Again, Shri Khurlto Koso, Principal Judge, Family Court, I/C TDP Vigilance, Nagaland has been allowed to hold additional charge of the Court and office of the District & Sessions Judge, Wokha in addition to his normal duties.

All the three officers may be informed accordingly.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo no.NO.HC.VII-21/2008/3341 /A. dtd. ---
Copy to:

1. The Project Manager, Gauhat High Court, Guwahati.


REGISTRAR (VIGILANCE)

Rds